
(2023) 04 P&H CK 0088

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 3295 Of 2023 (O&M)

Arwinder Kaur And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 06-04-2023

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2023) 04 P&H CK 0088

Hon'ble Judges : Mahabir Singh Sindhu, J

Bench : Single Bench

Advocate : Harsh Goyal

Final Decision : Disposed Of

Judgement

Mahabir Singh Sindhu, J

1. Present petition has been filed under Article 226 of the Constitution for protection of life and liberty of petitioners in view of their marriage solemnized against the wishes of respondent Nos. 4 to 7.
2. Notice of motion to respondent Nos. 1 to 3 only.
3. Mr. Siddharth Attri, Assistant Advocate General, Punjab, present in Court, accepts notice on behalf of the aforesaid respondents. Requisite copies of the petition have already been supplied to the State of Punjab.
4. It transpires that both the petitioners solemnized marriage on 30.03.2023 and documents in support of the same are appended, i.e. Aadhar Cards (P-1 and P-2, respectively).
5. Admittedly, both are major, but apprehending threat to their life and liberty at the hands of respondent Nos. 4 to 7.
6. In view of the above, this petition is disposed off with the direction to respondent No.3-Station House Officer, Police Station City Barnala to protect life

and liberty of both petitioners as per law.

7. However, it is made clear that disposal of present petition be not construed as an expression of opinion on the legality and validity of marriage in any manner.

8. If any criminal case is pending against petitioner No. 2, this order shall not be treated as any hindrance for the Investigating Officer to proceed in accordance with law.

Pending application(s), if any, shall also stand disposed off.